

SHRI S. N. MAZUMDAR: Is it not a fact, Sir, that the Magistrate ordered the same Sub-Inspector to be in charge of the investigation of this case?

DR. K. N. KATJU: I repeat, I want notice.

SHRI C. G. K. REDDY: After investigation, if the hon. Minister finds that the answer to this question is 'yes', would he please enquire into the matter with all force?

DR. K. N. KATJU: I shall certainly make enquiries. There is no doubt about that. But the answer is limited to the question as it is put.

SHRI C. G. K. REDDY: He has asked two questions. One is that the son of the deceased has complained to the District Magistrate accusing the Sub-Inspector of Police for being the cause of his father's death. Secondly, the District Magistrate has appointed the same Sub-Inspector to enquire into this case. If this is true

DR. K. N. KATJU: Will the hon. Member please read the question put to me?

SHRI C. G. K. REDDY: I only say I this in respect of the supplementary. If the answers to these supplementaries are 'yes' after investigation, would the hon. Minister kindly take all steps to see that such things do not happen?

DR. K. N. KATJU: I shall make all further enquiries in the light of the supplementaries put to me.

SHRI S. N. MAZUMDAR: Will the hon. Minister make an enquiry about another matter where one of the accused persons, namely Sonamia, who is said to be absconding in Pakistan, is living in Tripura and that too within a stone's throw of the police station?

MR. CHAIRMAN: We always do sometimes that sort of thing.

SHRI V. G. GOPAL: Why was the deceased not removed to the hospital instead of the lock-up?

DR. K. N. KATJU: He died probably within an hour or two. There was no time. I do not know even the geographical situation as to how far was the hospital and how far was the thana.

LEGISLATION TO REMOVE CIVIL DISABILITIES OF HARIJANS

*573. SHRI T. D. PUSTAKE: Will the Minister for HOME AFFAIRS be pleased to state whether Government propose to introduce legislation on an all-India basis for the removal of civil disabilities of Harijans; if so, when?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): As stated in the course of the debate on a non-official resolution on this subject in the other House on 17th April 1953, Government hope to bring before Parliament suitable legislation during this year at the latest.

SHRI T. D. PUSTAKE: Will the Government take into account before framing legislation, article 35 read with article 17 and the articles connected therewith—articles 15, 16, 19, 25

SHRI B. N. DATAR: All the articles of the Constitution will be taken into account before framing this Bill.

PROF. G. RANGA: Do the Government propose to consult the All-India Harijan Sevak Sangh and also prominent workers who have been doing Harijan seva throughout the country before they give final touches to the Bill?

SHRI B. N. DATAR: We shall consult not only the Harijan Sevak Sangh and other organisations but also the State Governments.